

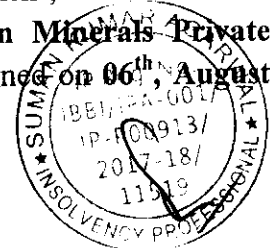
**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF LOGAN MINERALS PRIVATE LIMITED**

Sr. No	Relevant Particulars	
1.	Name of the Corporate Debtor	LOGAN MINERALS PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	18/08/2009
3.	Authority under which Corporate Debtor is incorporated/registered	Ministry Of Corporate Affairs, ROC – Kolkata
4.	Corporate identity number of the Corporate Debtor	U12000WB2009PTC137835
5.	Address of the registered office and principal office of the corporate debtor, if any	224A, A.J.C. BOSE ROAD, 9TH FLOOR, KRISHNA BUILDING, SUITE NO. 904 & 905 KOLKATA WB- 700017 IN
6.	Insolvency commencement date in respect of corporate debtor	06/08/2019
7.	Estimated date of closure of insolvency resolution process	02/02/2020
8.	Name, and registration number of the Insolvency Professional acting as Interim Resolution Professional	Suman Kumar Agarwal IP RegNo:IBBI/IPA-001/IP-P00913/2017-18/11519
9.	Address and E-mail of the Interim Resolution professional as registered with the board	Office at: East India House ,20B British India Street , 5 <sup>th</sup> Floor, 5A/2, Kolkata – 700069 . Email : casumansimran@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9	Office at: East India House ,20B British India Street , 5 <sup>th</sup> Floor, 5A/2, Kolkata – 700069 . Email : LMPL.SUMAN@GMAIL.COM
11.	Last date for submission of claims	20/08/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NA – as per information available with IRP
13.	Name of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three name for each class)	NA – as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at :	Web Link : <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical address: As mention against item No.9 and 10.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench , has ordered the commencement of a corporate insolvency resolution process against **Logan Minerals Private Limited** on 25/07/2019 (copy of the order was communicated to the undersigned on 06<sup>th</sup>, August 2019).



The creditors of **Logan Minerals Private Limited**, are hereby called upon to submit a proof of their claims on or before **20/08/2019** to the Interim Resolution Professional at the address mentioned against item no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their proof of claims in person, or by post or by electronic means. Claimants may download the relevant forms from the website of IBBI <http://www.ibbi.gov.in/downloadform.html> .

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/08/2019

Place: Kolkata

Suman Kumar Agarwal  
Interim Resolution Professional

